

Central Administrative Tribunal
Lucknow Bench

Lucknow this the 12th day of December, 2003.

Original Application No.358/2003.
Hon'ble Mr. Shanker Raju, Member (J)

D.R. Kohli

-Applicant

(By Advocate Km. N. Srivastava)

-Versus-

Union of India and Others

-Respondents

(By Advocate Sh. N. Mathur)

ORDER (ORAL)

Heard the parties. In the light of modification of order in OA-361/2003 dated 21.10.2003, wherein it is clarified that the proceedings would be completed within 8 weeks, grievance of applicant is for non-release of gratuity and reliance is on letter dated 4.7.2003, wherein it is held that gratuity can be withheld only in cases where judicial proceedings are pending.

2. In the light of the above, OA is disposed of by directing the respondents to consider claim of applicant in the light of the letter ibid within a period of one month from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member (J)